

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 125**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 08.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the applicant: -

Mr. Ashutosh K. Sharma, Mr. Manish Paliwal,  
Adv. in CA-683/19

**ORDER**

**CA-683(PB)/2019:-**

Learned counsel for the applicant states that his claim has been considered by the RP and the present application has become infructuous.

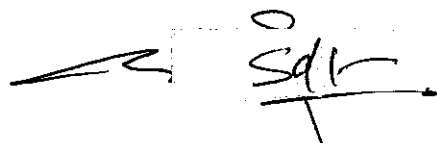
Dismissed as infructuous.

**CA-869(PB)/2019:-**

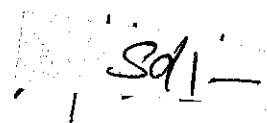
Notice of the application be issued to the non-applicant for 20.05.2019.

Process dasti, as well as email.

List on 20.05.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**